

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

(37)

HYDERABAD BENCH : AT HYDERABAD

OA 1346/93.

Dt. of Order: 29-10-93.

1. J.Laxminna
2. N.Satyanarayana
3. N.Balanna
4. A.Panduranga Rao
5. M.Manickyam Setty.
6. K.Eswara Rao.
7. Syed Ameer
- 8.S.Nabi Saheb
- 9.K.Yesurathnam
- 10.S.A.Khader
- 11.B.Raju

...Applicants

Vs.

1. The Supdt. of Post Office, Kurnool Division, Kurnool.
2. The Director General, Dept. of Posts, Dak Sadan, Sansad Marg, New Delhi-110 001.
3. Ministry of Communications, New Delhi.

...Respondents

Counsel for the Applicants : Shri Krishna Devan

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN)

...2.

O.A.NO.1346/93

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## JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri Krishna Devan, learned counsel for the applicants and Shri N.R.Devaraj, learned Senior standing counsel for the respondents.

2. All these 11 applicants are working in the Post Offices in Srisailam Project area. It is stated for the applicants that the bad climate allowance that has been paid for <sup>IT</sup> ~~those~~ Central Government employees who are working in that area was discontinued from 1.3.1985 and the first representation claiming for the said allowance ~~xxxxxxxxxxxxxx~~ was replied on 13.8.1991 informing the concerned employee that it is receiving the attention of the concerned authorities

3. This OA was filed praying for a declaration that all the applicants are entitled for the bad claimante allowance for the period from which they are working in the Srisailam Project area and for a direction to the respondents to pay the arrears. ~~as~~ The order dated 2.8.1993 in OA 447/92 passed by the learned single member of this Bench is filed for the respondents for urging that the Director General may be required to dispose of the representation within a time to be stipulated as ~~as~~ was ordered in OA 447/92.

4. As it is a case where a number of facts have to be looked into, it is necessary to require the concerned authority to look into all the aspects and dispose of the matter. In the time from the date of receipt of this order for taking final decision on the basis of the representation. It is needless

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to say that in case the applicants are going to be aggrieved by the final decision that may be taken, they are free to move this Tribunal if so advised.

5. The OA is ordered accordingly at the admission stage. No costs.

(R.RANGARAJAN)  
MEMBER (ADMN.)

(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 29th October, 1993.  
Open court dictation

Deputy Registrar (J)

To

1. The Superintendent of Post Office, Kurnool Division, Kurnool.
  2. The Director General, Dept.of Posts,  
Dak Sadan, Sansad Marg, New Delhi-1.
  3. The Secretary, Ministry of Communications, Union of India, Newdelh—
  4. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
  5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
  6. One copy to Library, ....
  7. One spare copy.